

File No. 3074-01/REG/FSSAI/2016

Food Safety and Standards Authority of India

(A Statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

(Regulations division)

FDA Bhawan, Kotla Road, New Delhi-110002

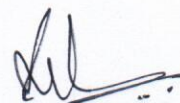
The 22 April, 2016

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding limit of as 150mg/kg of iron filings in tea.

The draft standard prescribing a limit of not more than 150 mg/kg of iron filings in tea has been approved by the Food Authority and uploaded on FSSAI website on 04.12.2015 for inviting comments/ suggestion from the stakeholders.

2. It is directed that the enforcement officials in States/UTs be instructed to implement the above mentioned standards prescribing the limit of iron filings in tea till the issuance of final notification in this regard.

3. This issue with the approval of the competent Authority in exercise of the power vested with Food Authority under clause 5 of Section 16 (5) of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)

Advisor (Regulations)

To

1. All Food Safety Commissioners
2. All Authorised Officers, FSSAI
3. All Central Designated Officers of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI